

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 271/TT/2018

Subject : Determination of transmission tariff from COD to 31.3.2019 of seven assets under "Eastern Region Strengthening Scheme XIV in Eastern Region" under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

Date of Hearing : 11.7.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : Power Grid Corporation of India Ltd.

Respondents : BSP(H)CL & 5 Ors

Parties present : Shri R. B. Sharma, Advocate, BSP(H)CL
Shri Mohit Mudgal, Advocate, BSP(H)CL
Shri S.K. Niranjana, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V.P. Rastogi, PGCIL
Shri Amit Yadav, PGCIL

Record of Proceeding

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff from COD to 31.3.2019 for Asset-1: 01 No. 125 MVAR Bus Reactor at Banka Sub-station along with associated bays , Asset-II: 01 No 125 MVAR Bus Reactor at Chaibasa Sub-station along with associated bays, Asset-III: 01 No. 125 MVAR Bus Reactor at Lakhisarai Sub-station along with associated bays, Asset-IV: 01 No 125 MVAR Bus Reactor at Durgapur Sub-station along with associated bays, Asset-V: 01 No. 125 MVAR Bus Reactor at Baripada Sub-station along with associated GIS bays, Asset-VI: 01 No.125 MVAR Bus Reactor at Bolangir Sub-station alongwith associated bays, Asset-VII: 01 No. 125 MVAR Bus Reactor at



Keonjhar Sub-station alongwith associated bays under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014. He submitted that as per the investment approval dated 5.5.2016, the instant assets were scheduled to be put into commercial operation before 4.11.2018. Accordingly, the assets were put into commercial operation within the schedule date and there is no time over-run. He submitted that there is cost over-run in case of only Asset-V because of GIS bays at Baripada Sub-station which is an advanced technology.

2. Learned counsel for BSP(H)CL submitted that the petitioner has not submitted any justification for the cost over-run in case of Asset-V. He requested the Commission to consider the reply filed by them.

3. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the beneficiaries by 31.7.2019:-

- (i) Asset wise Initial Spares discharge statement.
- (ii) Bank Loan repayment schedule of SBI, HDFC and ICICI.

4. Subject to the above, order in the Petition was reserved.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

